

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 1210/2021

MANOHAR LAL & ANR.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

Date : 06-10-2023 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
[IN CHAMBER]

For Petitioner(s) Mr. Haraprasad Sahu, Adv.
Mr. Susant Kumar Mallik, Adv.
Mr. Pranaya Kumar Mohapatra, AOR

For Respondent(s) Mr. Rajeev Ranjan, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel for the petitioners states that he may be permitted to serve the unserved respondents through dasti service.

Let fresh notice be served on the unserved respondent Nos.1 and 2 who are State of U.P. and Special Land Acquisition Officer respectively through normal course as well as through dasti.

(SWETA BALODI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR